

**BEFORE THE NATIONAL GREEN TRIBUNA
PRINCIPAL BENCH, NEW DELHI
M.A. NO. 150/2024
IN**

ORIGINAL APPLICATION NO. 168/2022

IN THE MATTER OF:-

MUDIT KUMAR

.....APPLICANT

VERSUS

GOVT.OF NCT OF DELHI & ORS.

.....RESPONDENTS

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NEW DELHI

DATED : 07/04/2025



PUJA KALRA

Counsel of Respondent/MCD

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Enr- D/1278/1999

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VERSUS

GOVT.OF NCT OF DELHI & ORS.RESPONDENTS

**STATUS REPORT ON BEHALF OF RESPONDENT/
VETERINARY SERVICES DEPARTMENT, SHAHDARA
NORTH ZONE, MCD IN COMPLIANCE OF THE ORDER
DATED 09.04.2024 PASSED BY THIS HON'BLE TRIBUNAL.**

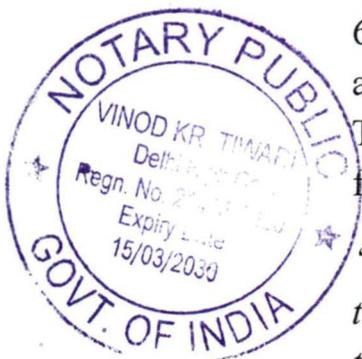
MOST RESPECTFULLY SHOWETH:-

Affidavit of Dr. Nishant Verma S/o Sh. Shiv Kumar Verma, aged about 32 years, Veterinary Officer, Shahdara North Zone, on behalf of the MCD.

I, the above named deponent do hereby solemnly affirm and declare here as under:

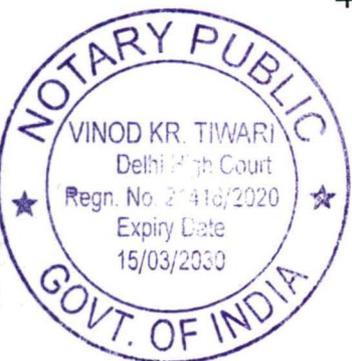
1. That I am presently working as Veterinary Officer, Veterinary Services Department, Shahdara North Zone, MCD and fully authorised and competent to affirm the present affidavit on the behalf of the respondent/MCd (Answering Respondent).
2. That the present affidavit is being filed pursuant of letter from DPCC, GNCTD vide F. No. DPCC/CMC-/NGT M.A. No. 66/2023 (O.A No. 168/2022)/2023/1387-1393 dated 22.09.2023 and the order dated 09.04.2024 passed by this Hon'ble Tribunal. The Hon'ble Tribunal was inter-alia, pleased to direct as follows:

"20. In view of the above discussed facts and circumstances of the case the present MA is disposed of with the directions (i) that hence forth no illegal fish market be allowed to operate in



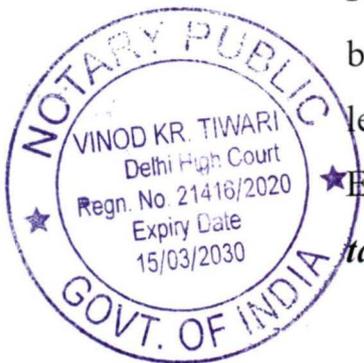
the area in question. However, nothing in this order shall prohibit establishment and operation of any fish market in the area in question in accordance with law; (ii) that the Commissioner, Municipal Corporation of Delhi is directed to issue appropriate instructions and take requisite action within one month from the date of receipt of a copy of this order for ensuring proper management and disposal of solid waste and effluents from the area; (iii) the Vice Chairman, DDA is directed to issue appropriate instructions and take requisite action within one month from the date of receipt of a copy of this order for ensuring removal of unauthorized construction, if any and repair of boundary wall immediately so that no such encroachment takes place in future and requisite monitoring is done to prevent such encroachments and in case of any encroachment prompt action is taken against the violators; and (iii) Chairman NHAI is directed to issue appropriate instructions and take requisite action within one month from the date of receipt of copy of this order for ensuring that no encroachments take place on any part of the road/land handed over to it."

3. That earlier on dated 18.10.2023 and 25.10.2023, department has taken action against the encroachers/fish mongrels/squatters and seized appx. 165 Kg. fish from them which was auctioned at Health Store, Shahdara North Zone, MCD, and the land made free from encroachers. Action taken report dated 26.10.2023 of the same was sent to (a) DPCC, GNCTD (b) at email ID judicial-ngt@gov.in (c) Director, Land Management-I, DDA (d) SDM, Seelampur and (e) SHO Shastripark (**Annexed**).
4. That on dated 29.05.2024, the department also taken joint action comprising of teams of Veterinary Services Department and General Branch, Shahdara North Zone with the assistance of police personnels provided by the SHO, Police Station-Shastripark. During the action dated 29.05.2024 approximately



45 Kg. live fish was seized and the encroachers/squatters/fish mongrels were removed.(Annexed:-A...)

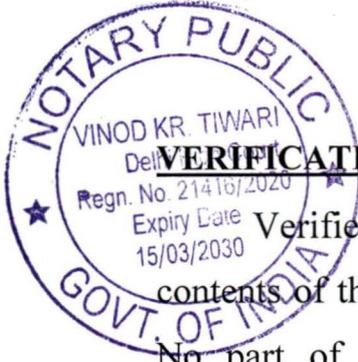
5. That on dated 27.06.2024 and 12.08.2024 during surprised inspection no selling of fish/chicken was found there (Annexed:-B).
6. That on dated 20.11.2024, official raided the area in question and seized the belongings
7. That on dated 20.01.2025 department also took action and seized live fish and chicken which were auctioned in Rs. 6800/- at Health Store of Shahdara North Zone.
8. That on dated 07.03.2025 with the help of police assistance provided by DCP (North-East) action was taken and seized 70 Kg. fish and 20 live chicken which were auctioned in Rs. 10000/- at Health Store of Shahdara North Zone. *Annexure - C*
9. It is also pertinent to mention here that the encroachers/squatters/fish mongrels also have court case in Hon'ble High Court of Delhi titled as Machli Mandi, Pahla Pusta New Usmanpur, Vikas Samiti Vs Govt of NCT of Delhi & Ors [W.P.(C) 318/2025) and the NDOH is on 19.05.2025.
10. That the department/Answering Respondent is continuously putting the efforts to curb/stop the selling of fish/chicken/meat related activity which are/were carried out in Yamuna River Flood Plain area on the DDA Land. But it will be appropriate of bring your kind notice that as per para 1 of the directions vide letter dated 22.09.2023 of DPCC under section 5 of the Environment Protection Act, 1986 which reads "**DDA shall take necessary action at their end for clearing the land as per**



law in compliance of MPD 2021 wrt to operation of illegal fish market at their land"

[Handwritten Signature]

Deponent



VERIFICATION:-

10 7 APR 2025

Verified at New Delhi on this ____ day of April, 2025, that the contents of the above affidavit are true and correct to my knowledge. No part of it is false and nothing material has been concealed therefrom.

[Handwritten Signature]

I identify the Deponent who has signed/put thumb impression in my presence

[Handwritten Signature]

Deponent

CERTIFIED THAT THE CONTENTS EXPLAINED TO THE DEPONENT EXECUTANT WHO IS SEEMED PERFECTLY TO UNDERSTAND AFFIRMED & DEPOSED BEFORE ME AT NEW DELHI

[Handwritten Signature]
IDENTIFY THE EXECUTANT/DEPONENT WHO HAS SIGNED IN MY PRESENCE
VINOD KUMAR TIWARI, Advocate, Reg. No. 21416/2020
NOTARY PUBLIC (NEW DELHI)

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10 7 APR 2025



MUNICIPAL CORPORATION OF DELHI
VETERINARY SERVICES DEPARTMENT
SHAHDARA (NORTH) ZONE



No.DD(VS)/SNZ/2024/48



Date:30.05.2024

Subject: Action Taken Report against illegal fish market squatters/fish mongrels running illegally at Ist Pusta, Yamuna river bed Usmanpur.

Ref.: NGT matter in MA No. 66/2023 in O.A. No. 168/2022 "Mudit Kumar Vs GNCTD" dated 28.08.2023

Apropos to the subject and reference matter cited above, it is submitted that on dated 29.05.2024 a joint action against illegal fish market squatters/fish mongrels running illegally on DDA land at Ist Pusta, Yamuna river bed Usmanpur was taken by Veterinary Services Department and General Branch/Shah.(N)Zone with the police force of P.S. Shastripark and during the action approximately 45 Kg. live fish was seized from the referred area and the same was auctioned for Rs. 5000/- at Health Store, Shah. (N)Zone, Delhi thereby making the area free from illegal squatters/fish mongrels (pics of the action pasted overleaf).

It is also pertinent to mention here that the department is routinely taking punitive actions against these squatter and w.e.f. May, 2023 to April, 2024, the department has recovered fine/penalty of Rs. 1,36,300/-

That, a letter to the SHO Shastri Park has been sent with the request for keeping watch and ward and to keep vigil in the referred area so that the removed squatters do not resurface again and booking them under various provision of Delhi Police Act. Moreover, DDA being custodian of the land has also been requested to direct their official to make their land at Ist Pusta, Yamuna river bed Usmanpur free from such illegal squatters/fish mongrels in future.

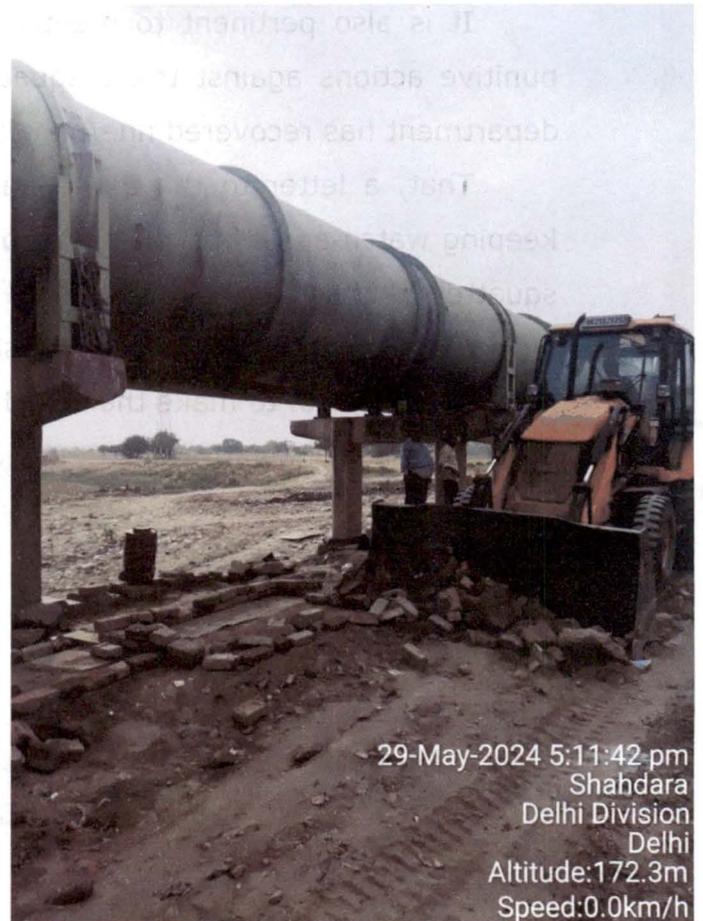
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 30/5/2024
 Veterinary Officer
 Shahdara North Zone

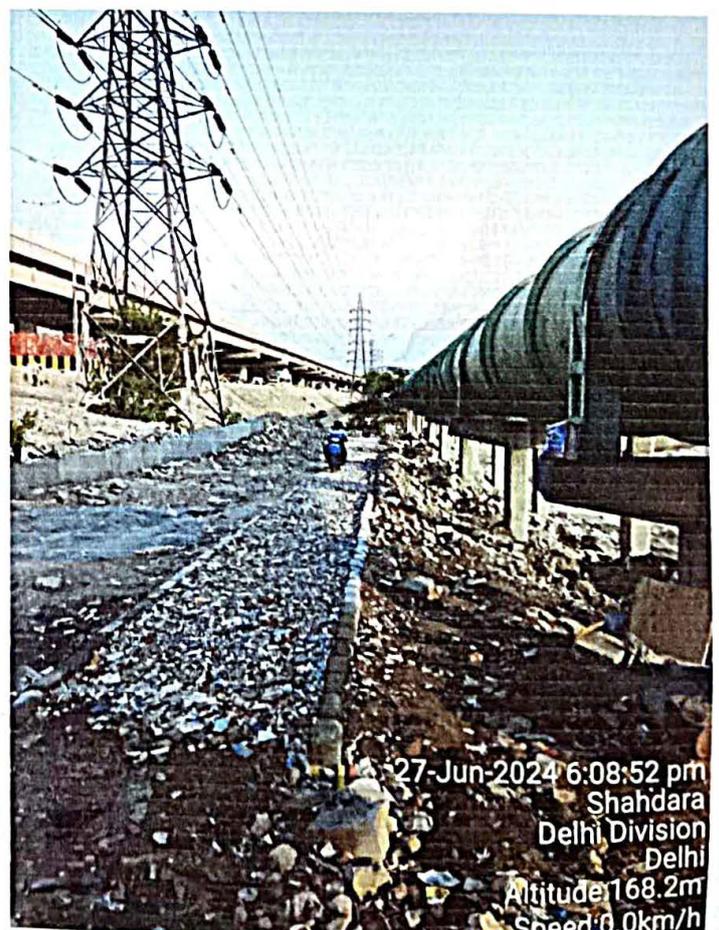
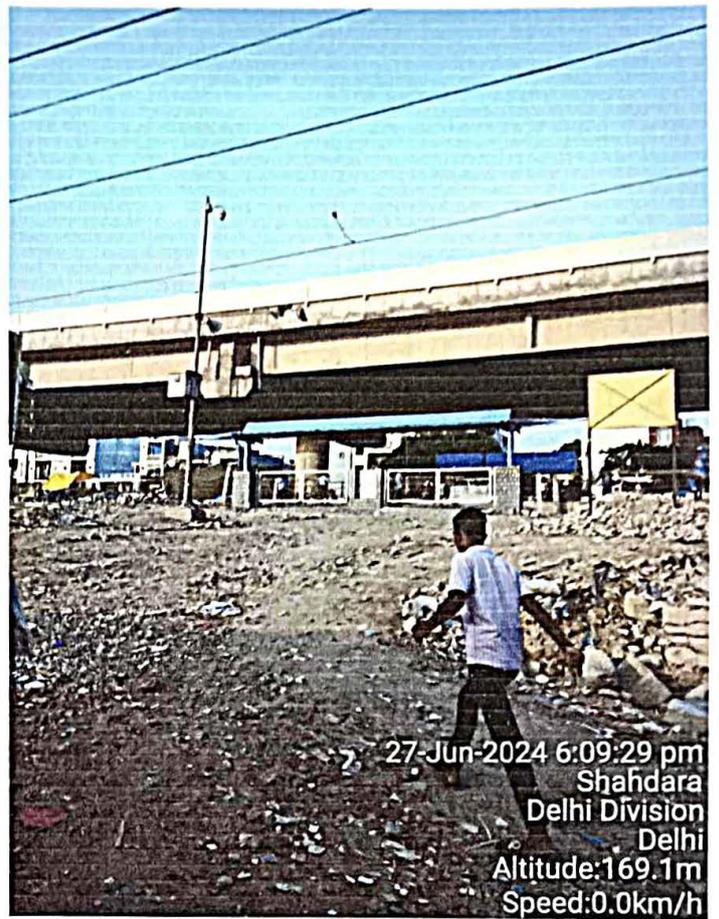
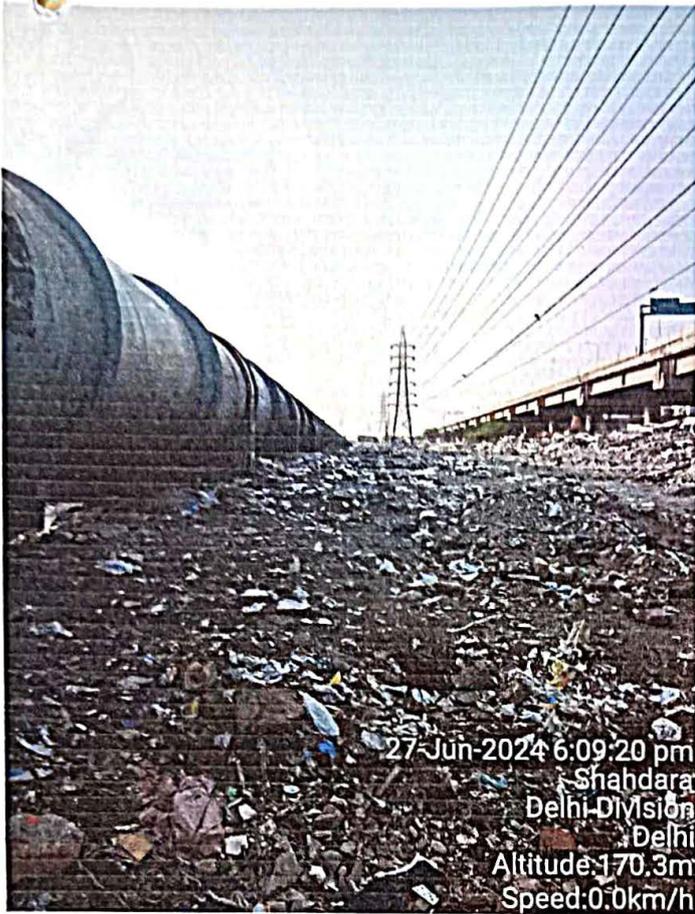
✓ Dy. Commissioner/ENZ *[Signature]*

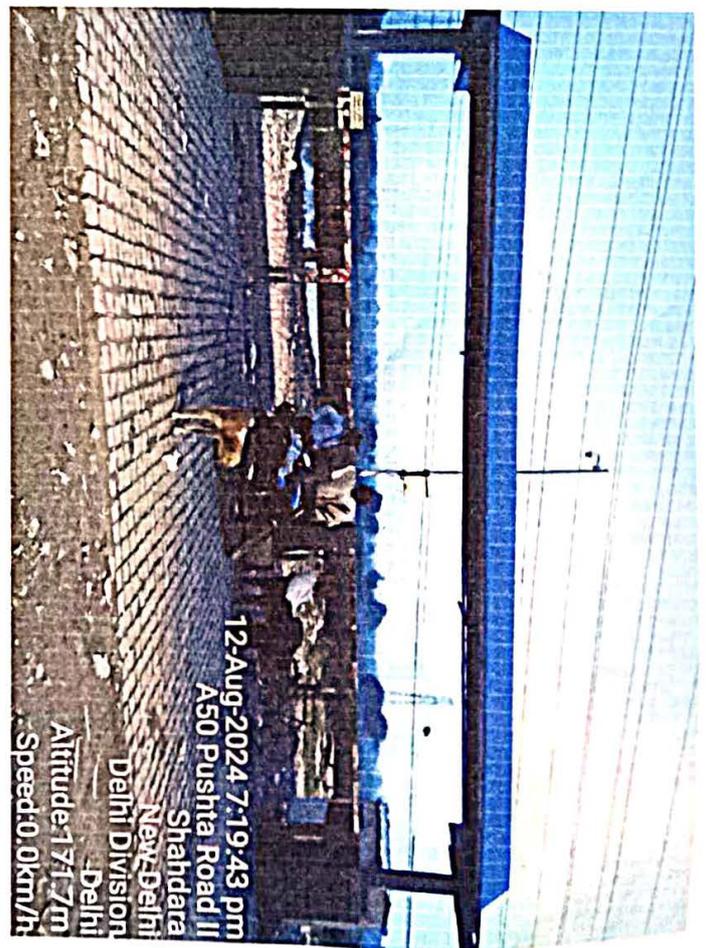
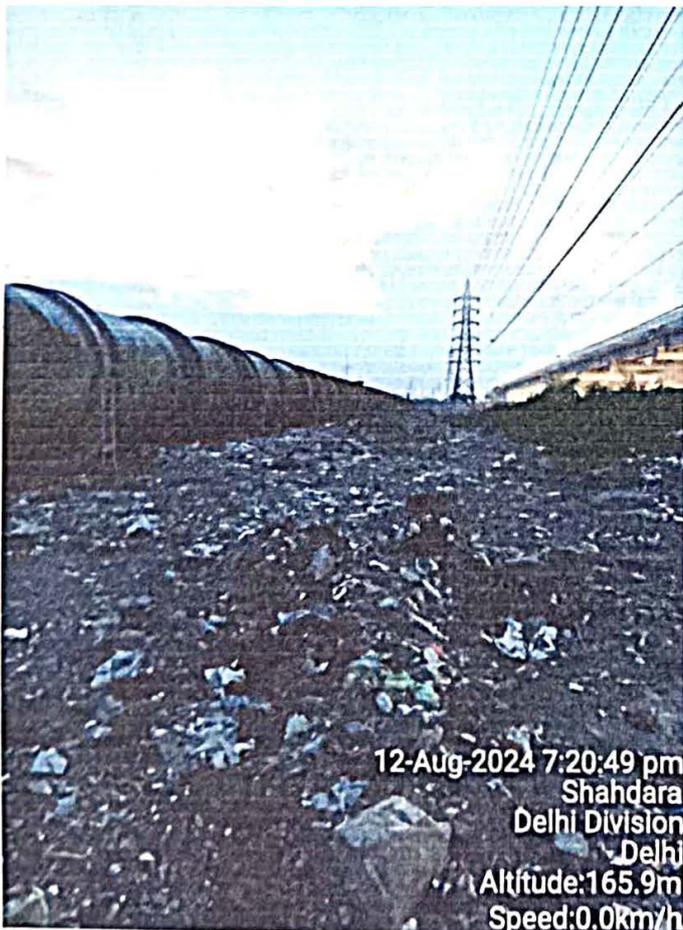
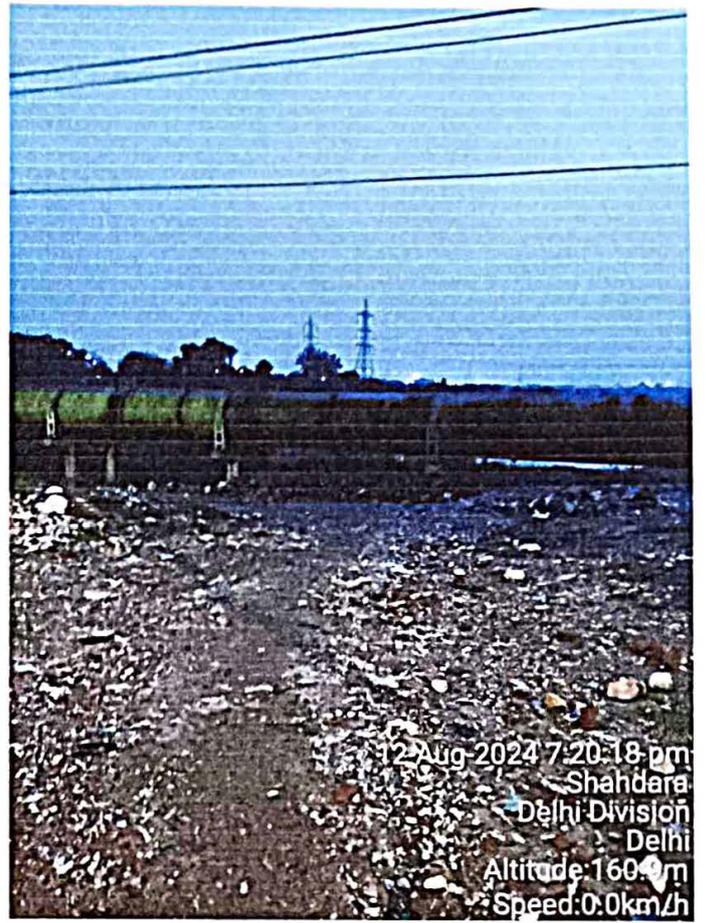
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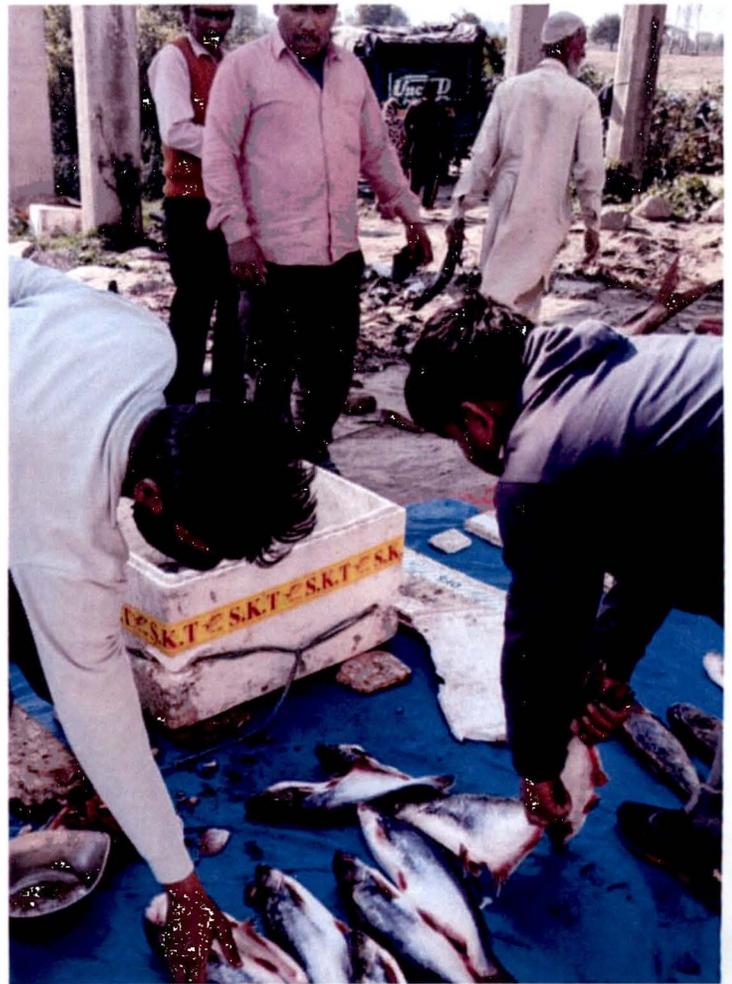
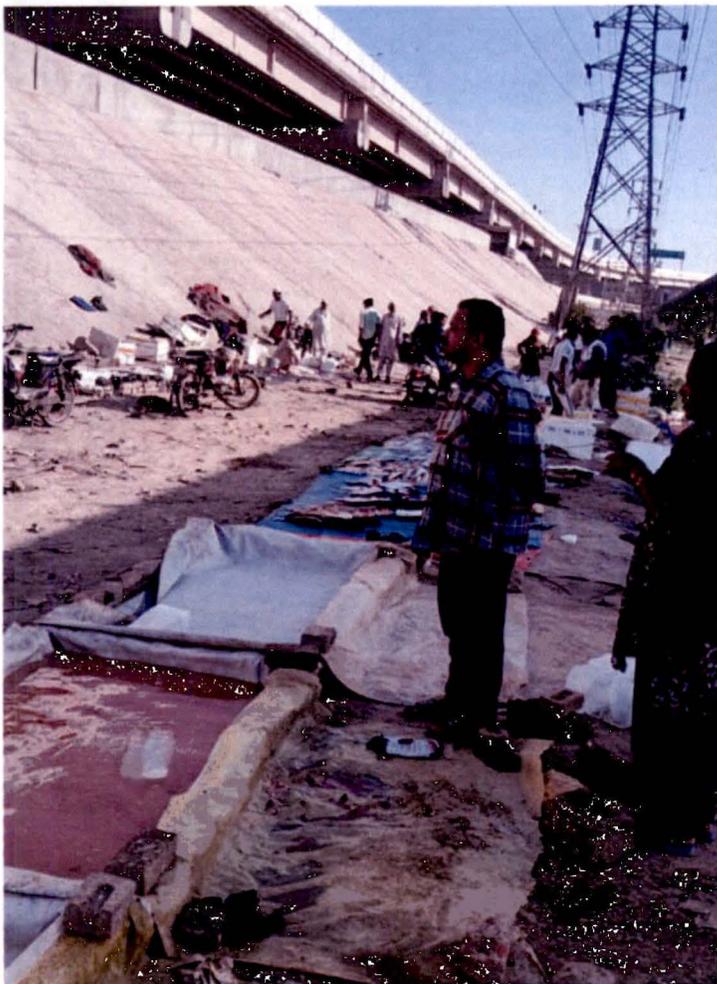
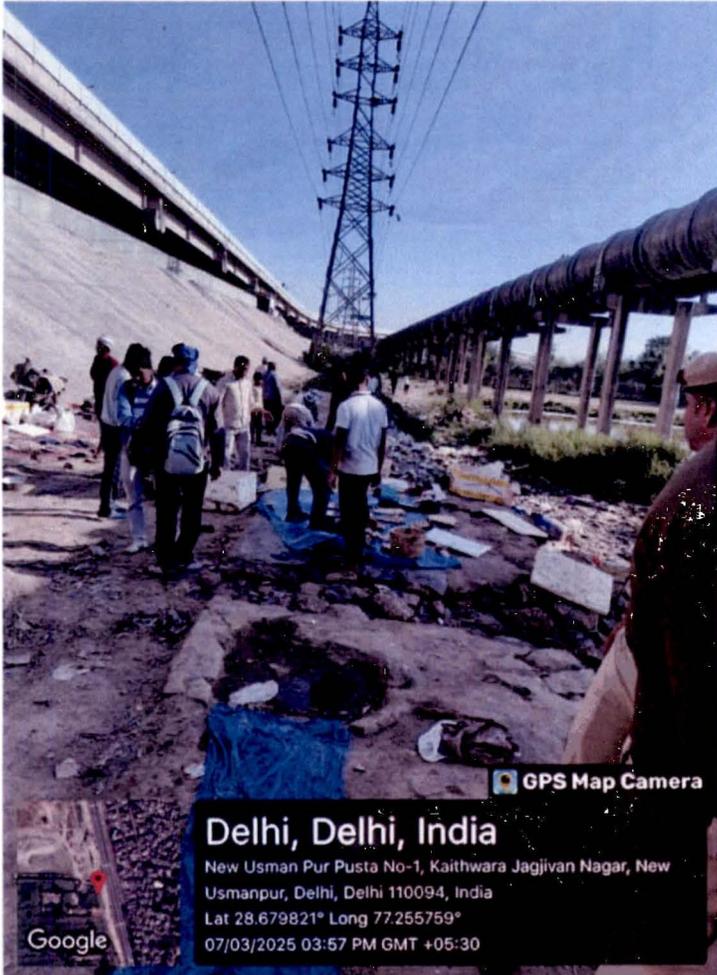
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2. Office copy

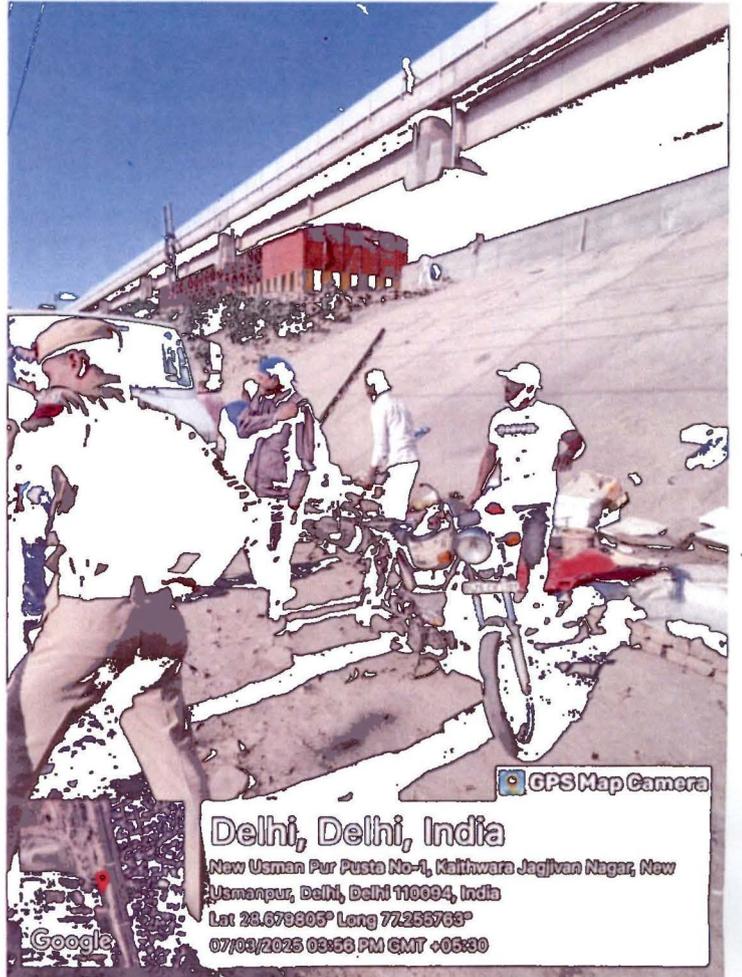
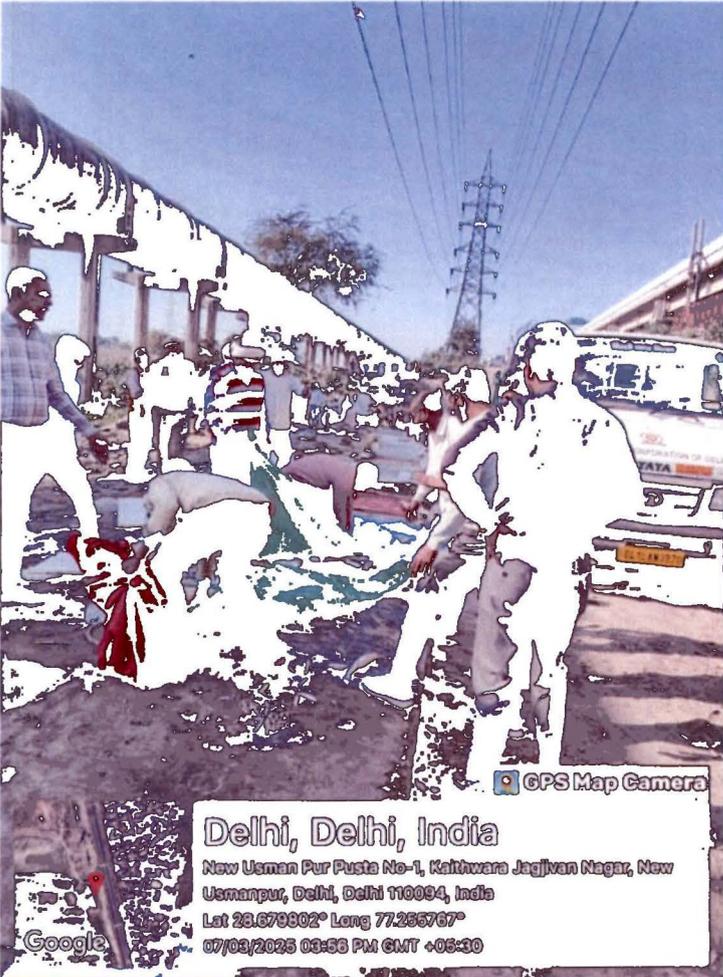
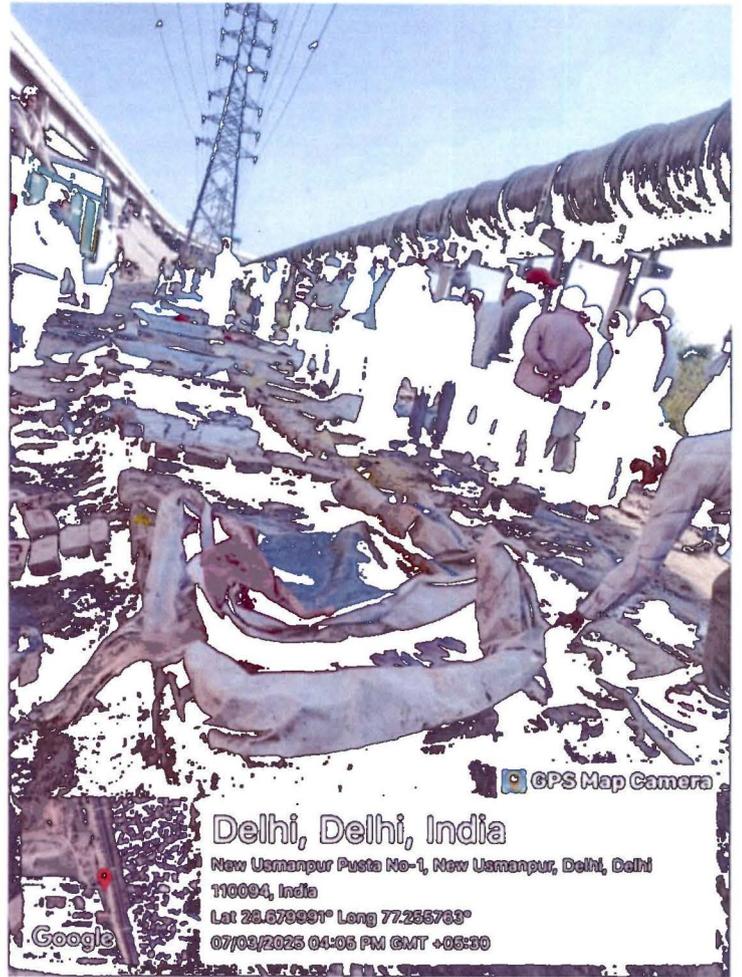
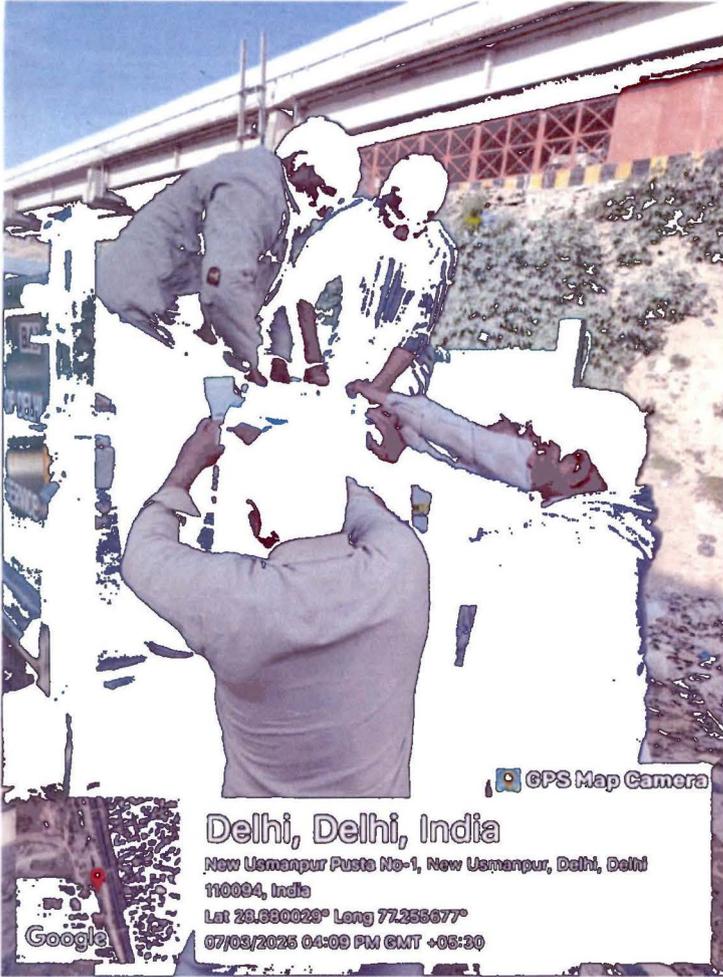
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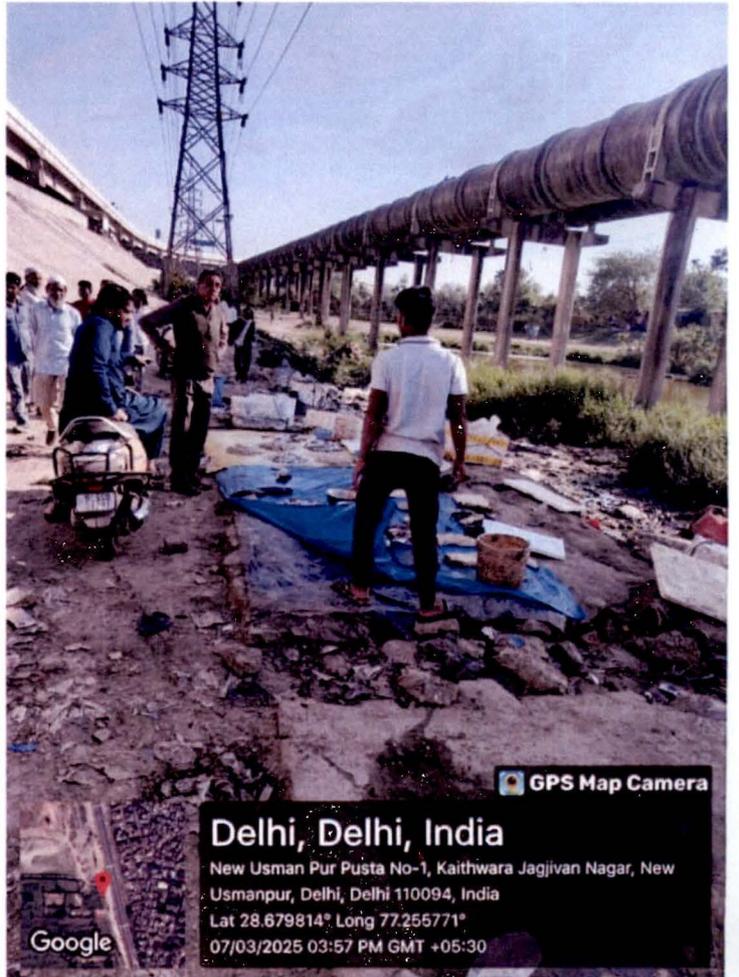
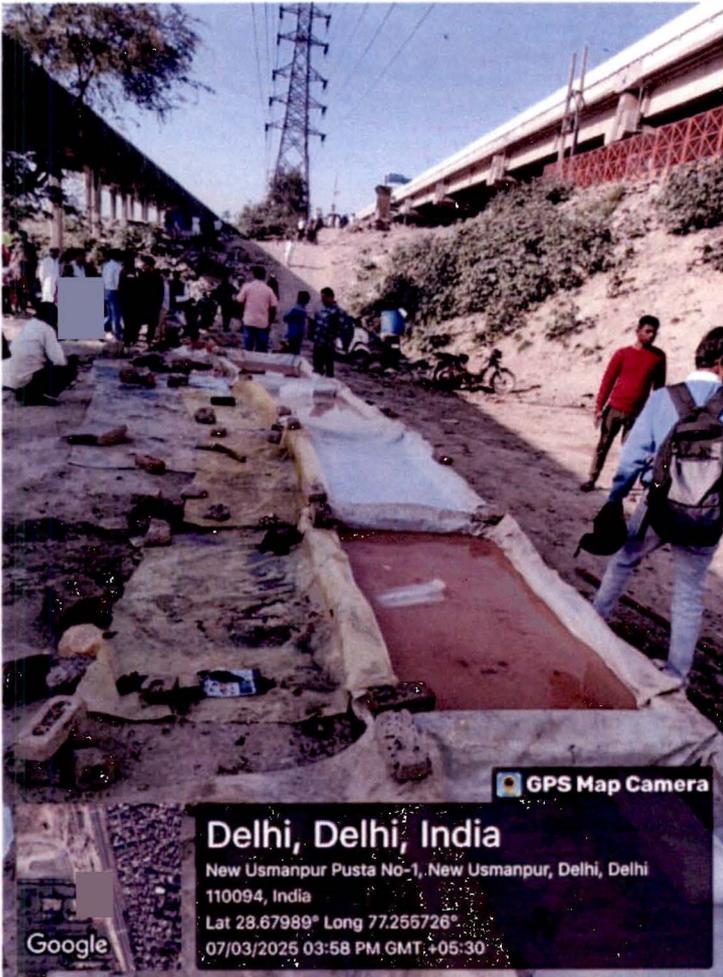
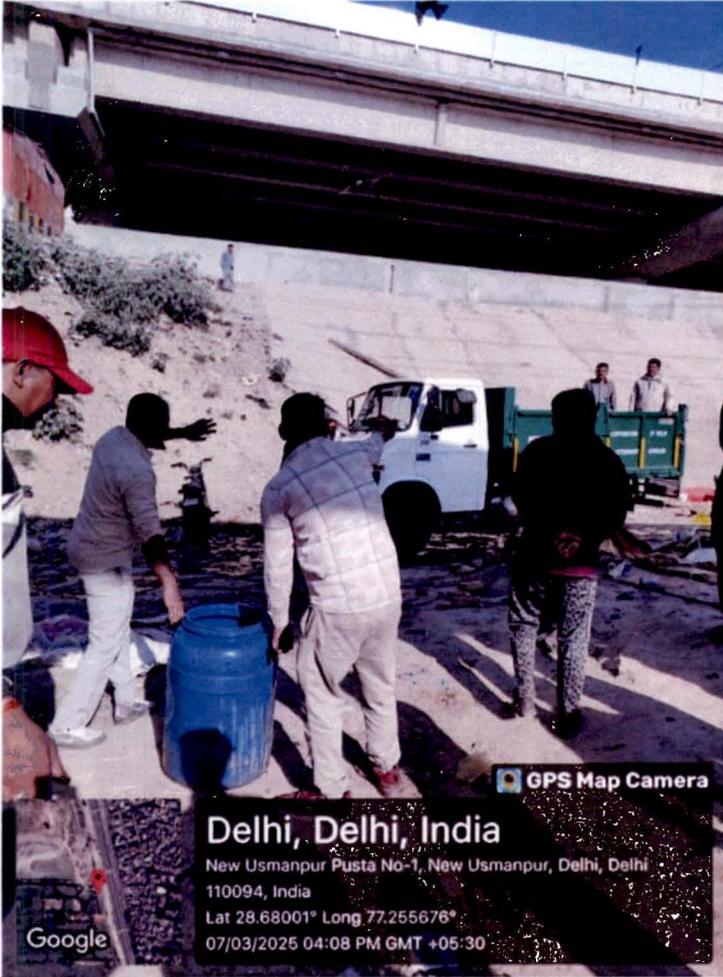














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MUNICIPAL CORPORATION OF DELHI
VETERINARY SERVICES DEPARTMENT
SHAHDARA (NORTH) ZONE



No.DD(VS)/SNZ/2024-25/298

Date:28.03.2025

Subject:Reg.NGT matter M.A. No. 66/2023 in O.A. No. 168/2022" Mudit Kumar Vs GNCTD" dated 28.08.2023

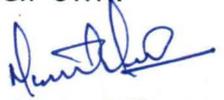
Ref:- (i) F.No. DPCC/CMC-I/ NGT M.A. No.66/2023(O.A.No. 168/2022)/2023/1387-1393 dated 22.09.2023)
(ii) Letter No. DD(VS)/SNZ/2023/169 dated 26.10.2023
(iii) Letter No. DD(VS)/SNZ/2024/48 dated 30.05.2024
(v) Hon'ble High Court matter of Machli Mandi, Pehla Pusta New Usman Pur Vikas Samiti Vs Govt. of NCT of Delhi & Ors (WPC No.318/2025)
(vi) Letter No. DD(VS)/SNZ/2024-25/298 dated 28.03.2025

In reference to subject and reference matter cited above, it is submitted that in compliance of Hon'ble NGT directions, in order to verify the factual position and remedial action, Veterinary Services Department, Shah.(N)Zone, MCD had made concerted efforts and taken punitive actions in the past and recently on 18.10.2023, 25.10.2023, 29.05.2024, 30.09.2024, 20.11.2024, 20.01.2025 and 07.03.2025 with/without the assistance of police force provided by PS Shastri Park/DCP (North-East) in the referred area and made the area free from encroachers involved in selling fish and chicken in the Yamuna Flood plain area.

Whereas, the referred encroached land stands free from encroachers viz fish mongrels/squatters. It is pertinent to mention here that on dated 07.03.2025 Veterinary Services Department, Shahdara North Zone with the help of police force provided by DCP (North-East) had also again removed the encroachers involved in selling of fish and chicken at pehla pusta Usmanpur (Photographs enclosed).

It will be appreciated if as per Para 1 of the directions vide letter dated 22.09.2023 of DPCC under u/s 5 of the Environment Protection Act, 1986 which reads "**DDA shall take necessary action at their end for clearing the land as per law in compliances of MPD 2021 wrt to operation of illegal fish market at their land**" further needful actions wrt operation of illegal fish market at DDA land are carried out by concerned office of DDA at their own.

Encls: As above.


Veterinary Officer
hah.(N)Zone

P.T.O

Copy to:

1. Director, Land Management-I, Delhi Development Authority
B Block, Ground Floor, Vikas Sadan, Delhi-110023
2. SHO, P.S. Shastri Park- *with the request to keep watch and ward and vigil so that these fish mongrels/chicken sellers doesn't resurface again in the Yamuna Flood plain area and other adjoining yamuna flood plains land and nearby.*

Copy for kind information to:

1. Dy. Commissioner/SNZ
2. DCP (N-E), Welcome
3. Office copy